

ITEM NO.36

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4521/2020

(Arising out of impugned final judgment and order dated 18-02-2019 in CRLMWP No. 3372/2019 passed by the High Court of Judicature at Allahabad)

MANGAL SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

WITH

SLP(Crl) No. 9359/2022 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 110770/2022)

Date : 29-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. V.K. Shukla, Sr. Adv.

Mr. Rohit Pandey, Adv.

Munisha Anand, Adv.

Mr. Vaibhav Maheshwari, Adv.

Mr. Varad Dwivedi, Advocate

Mr. Adhyayan Gupta, Adv.

Ms. Shashi Kiran, AOR

Mr. P. Chand, Adv.

Mr. Sanjay Kumar Dubey, Adv.

Mr. Jitendra Kumar Tripathi, Adv.

Mr. Rakesh Kumar Tewari, Adv.

Mr. Devendra Kumar Shukla, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.

Mr. Vishnu Shankar Jain, AOR

Mr. Ashish Tiwari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned counsel for the petitioners, learned Additional Advocate General for the State of U.P. and perused the material placed on record.

2. Leave granted.

3. Interim order passed on 21-9-2020 shall continue till the pendency of the appeals.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)